

With a view to further rationalize priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by Division Bench vide order dated 26.03.2015, Category No. 3 of Main Head "Civil", "Criminal", "Writ-Civil", "Writ-Criminal", Category No. 2 of "PIL" and "Writ Appeal" is proposed to be sub-categorized as under :-

- Category No. 2/3 "**HIGH COURT EXPEDITE CASES**"

Sub-Category :-

- (i) SPECIAL HUMANITARIAN REASON.
- (ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES.
- (iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED.

Note:- Sub-category (i) and (ii) shall be assigned if the court order specifically directs in the given case. Being Special Category in Priority Category, High Court Expedite Cases, it cannot be updated by the Principal Registrar (Judicial) on his own on the basis of general court order to expedite the hearing of the case.

This order shall come into force with immediate effect.

Sd/-
(MANOHAR MAMTANI)
PRINCIPAL REGISTRAR (JUDICIAL)

07.07.2015

Sd/-
HON'BLE THE CHIEF JUSTICE

With a view to further rationalize priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by Single Bench vide order dated 26.03.2015, Category No. 2 of Main Head “Civil”, "Criminal", "Writ-Civil" and "Writ-Criminal" is proposed to be sub-categorized as under :-

- Category No. 2 "**HIGH COURT EXPEDITE CASES**"

Sub-Category :-

- (i) SPECIAL HUMANITARIAN REASON.
- (ii) SHORT QUESTION, ARGUMENTS NOT EXCEEDING 30 MINUTES.
- (iii) OTHER THAN ABOVE, HIGH COURT EXPEDITED.

Note:- Sub-category (i) and (ii) shall be assigned if the court order specifically directs in the given case. Being Special Category in Priority Category, High Court Expedite Cases, it cannot be updated by the Principal Registrar (Judicial) on his own on the basis of general court order to expedite the hearing of the case.

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